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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 58 / (2015-2020)
NEW DELHI: Dated the 12 December, 2018


In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby amends para 2.63(a) of the Handbook of Procedure (2015-20) as under:

<table>
<thead>
<tr>
<th>HBP Para</th>
<th>Existing Provision</th>
<th>Revised Provision</th>
</tr>
</thead>
<tbody>
<tr>
<td>2.63 (a) : Exhibits Required for National and International Exhibitions or Fairs and Demonstration</td>
<td>Import / export of exhibits, which are freely importable / exportable, including construction and decorative materials required for the temporary stands of foreign / Indian exhibitors at exhibitions, fair or similar show or display for a period of six months on re-export / re-import basis, shall be allowed without an Authorisation on submission of a bond / security to Customs or ATA Carnet.</td>
<td>Import / export of exhibits, including the construction and decorative materials, except items in the 'Prohibited' or SCOMET List, required for the temporary stands of foreign / Indian exhibitors at exhibitions, fair or similar show or display for a period of six months on re-export / re-import basis, shall be allowed without an Authorisation on submission of a bond / security to Customs or ATA Carnet.</td>
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2. **Effect of this Public Notice:** Provisions under Para 2.63 (a) of Handbook of Procedure (2015-20) is amended.

(Alok Vardhan Chaturvedi)
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